GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2907 TO BE ANSWERED ON DECEMBER 05, 2019

PROJECTS SANCTIONED UNDER AMRUT SCHEME

NO. 2907. SHRI T.N. PRATHAPAN:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has sanctioned any AMRUT scheme and if so, the details thereof;
- (b) the number of projects allocated and funds distributed thereunder during the last five years, State-wise;
- (c) whether the Government has constituted any State-district level monitoring/review body to look after AMRUT scheme and if so, the details thereof;
- (d) whether the Government is going to allocate more projects under AMRUT scheme in future and if so, the details thereof, State-wise; and
- (e) the criteria and details of choosing a place for AMRUT scheme?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

(a): Yes, Sir. Atal Mission for Rejuvenation and Urban Transformation (AMRUT) was launched by Government of India on 25 June 2015 in 500 Mission citiesfor a period of five years i.e. from 2015-16 to 2019-20 with focus on development of basic urban infrastructure in the Mission cities. Water supply, sewerage & septage management, storm water drainage, green spaces & park, and non-motorized urban transport are the thrust areas under the Mission.

The total outlay under the Mission is rupees one lakh crore including Central Assistance of Rs.50,000 crore for the entire Mission period. The balance share of Rs.50,000 crore has to come from States and ULBs. State Annual Action Plans (SAAPs)of all the States/UTs for the entire Mission period have been approved. Against the total plan size of Rs.77,640 crore of all the SAAPs, Rs.39,011 crore (50%) has been allocated to water supply, Rs.32,456 crore (42%) to sewerage & septage projects, Rs.2,969 crore (4%) towards drainage projects, Rs.1,436 crore (1.8%) for non-motorised urban transport and Rs.1,768 crore (2.2%) has been allocated for green spaces and parks.

Besides creating infrastructure for basic amenities as above, the Mission also has a reform agenda spread over a set of 11 reforms comprising 54 milestones to be achieved by the States/ UTs over a period of four years.

- (b): Projects under AMRUT Mission are selected, appraised, approved and implemented by the concerned States/ UTs. Ministry of Housing and Urban Affairs only approves State Annual Action Plans (SAAPs) submitted by States/UTs and releases Central Assistance as per Mission guidelines. The State-wise details of approved SAAPs, number of projects taken up by the State/UT and central assistance released so far is annexed.
- (c): This Ministry has issued guidelines to all States/UTs for setting up a common District Level Advisory and Monitoring Committee (DLAMC) and requested the States/UTs for issuing formal orders for constitution and functioning of DLAMCs as per guidelines. State has been requested to ensure holding of regular DLAMC meetings for review and monitoring of implementation of the AMRUT projects.
- (d): No such proposal is under consideration in the Ministry.
- (e): The Mission includes all cities and towns with a population of over one lakh with notified Municipalities, including Cantonment Boards (civilian areas), all capital cities/towns of States/Union Territories, all cities/towns classified as Heritage cities by Ministry of Housing and Urban Affairs, thirteen cities and towns on the stem of the main rivers with a population above 75,000 and less than 1 lakh and ten cities from hill States, islands and tourist destinations (not more than one from each State).

ANNEXURE REFERRED TO IN PART (b) OF THE REPLY TO LOK SABHA UNSTARRED QUESTION NO. 2907 FOR 05.12.2019 REGARDING "PROJECTS SANCTIONED UNDER AMRUT SCHEME".

State-wise details of approved SAAPs and Central Assistance.

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		Approved	Committed Central	No.of	Released Central
		SAAP	Assistance	Projects	Assistance
SL	Name of States/UTs	(In Rs.crore)	(In Rs. crore)	taken up	(In Rs.crore)
1	A and N Islands	11	10.82	79	6.48
2	Andhra Pradesh	2,890	1,056.62	226	866.38
3	Arunachal Pradesh	140	126.22	11	25.25
4	Assam	657	591.42	14	73.23
5	Bihar	2,470	1,164.80	70	369.93
6	Chandigarh	95	54.09	12	32.29
7	Chhattisgarh	2,193	1,009.74	291	553.57
8	Dadra and Nagar Haveli	11	10.82	2	6.43
9	Daman and Diu	18	18.03	3	3.60
10	Delhi	802	802.31	24	312.00
11	Goa	209	104.58	19	20.91
12	Gujarat	4,884	2,069.96	431	1,593.36
13	Haryana	2,566	764.51	137	442.61
14	Himachal Pradesh	305	274.07	73	145.61
15	Jammu and Kashmir*	593	533.72	92	419.50
16	Jharkhand	1,246	566.17	59	332.45
17	Karnataka	4,953	2,318.79	400	1,375.12
18	Kerala	2,359	1,161.20	1,023	426.97
19	Lakshadweep	4	3.61	8	0.73
20	Madhya Pradesh	6,201	2,592.86	199	2,396.29
21	Maharashtra	7,759	3,534.08	196	1,532.52
22	Manipur	180	162.28	6	96.21
23	Meghalaya	80	72.12	6	8.91
24	Mizoram	140	126.22	16	74.44
25	Nagaland	120	108.19	25	33.66
26	Odisha	1,599	796.97	191	785.23
27	Puducherry	65	64.91	24	12.98
28	Punjab	2,767	1,204.47	120	240.89
29	Rajasthan	3,224	1,541.95	150	871.42
30	Sikkim	40	36.06	53	12.50
31	Tamil Nadu	11,195	4,756.58	444	1,686.74
32	Telangana	1,666	832.60	66	480.82
33	Tripura	148	133.43	10	26.68
34	Uttar Pradesh	11,422	4,922.46	608	1,470.52
35	Uttarakhand	593	533.72	146	198.70
36	West Bengal	4,035	1,929.32	480	984.30
	Total	77,640	35,989.70	5,714	17,919.23

* erstwhile State of Jammu & Kashmir